

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No. 78614 of 2018

(Arising out of Order-in-Appeal No. 129/Purulia/CT(Audit-II)/2018-19 dated 26.04.2018 passed by Commissioner of Central Tax (Appeal), Audit-II Kolkata.

M/s. Samarth Fablon Pvt. Ltd.

Vill. Baragram, P.O. Jhalda, Dist. Purulia-723202.

..Appellant

VERSUS

Commissioner of CGST & CX., Bolpur.

Nanoor Chandidas Road, Sian,
Bolpur, Dist.- Birbhum-731204.
West Bengal.

...Respondent

..
APPEARANCE :

None for the Appellant

Shri S. S. Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER No...75556/2020

DATE OF HEARING : 04.11.2020

DATE OF DECISION : 04.11.2020

PER P.K.CHOUDHARY :

Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues of M/s Samarth Fablon Pvt. Ltd. (the appellant herein) under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

Sd/-

(P. K. Choudhary)
Member (Judicial)

T.K.